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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 418/2019

WARNER BROS. ENTERTAINMENT INC.

..... Plaintiff

Through: Ms.Disha Sharma, Adv.

versus

HTTPS://YO-MOVIES.COM & ORS.

..... Defendants

Through: Mr. T.Natarajan Durga and

Mr.Rajaram Dangi, Advs. for ACT Fibernet

CORAM: JOINT REGISTRAR (JUDICIAL) SH. PURSHOTAM PATHAK (DHJS)

<u>O R D E R</u> 01.02.2022

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Matter has been taken up through video conferencing, in terms of directions vide Circular No.1/RG/DHC/2022 dated 12.01.2022

No written statement filed by defendant no.22 to 24 despite service. Let the same be filed as per rules with advance copy to opposite party.

Learned counsel for plaintiff submits that the pleadings qua all other defendants is complete, hence, the matter may be listed before the Hon'ble Court. However, due to restrictive functioning of the

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 06/07/2025 at 10:54:54





Courts matter cannot be placed before the Hon'ble Court. Learned counsel for the plaintiff is at liberty to move appropriate application for getting the matter listed before the Hon'ble Court.

Put up for completion of pleadings on 23.03.2022.

PURSHOTAM PATHAK (DHJS), J

FEBRUARY 1, 2022/tp

Click here to check corrigendum, if any